

wen the Metal Corporation of India Limited and the Government of India. I am surprised that this Ordinance was brought on 22nd October, 1965, when summons had already been issued and it was known to the country and to the Hon. Minister in particular that this House was going to meet from 3rd November. In this connection I may invite your kind attention to a previous question on Land Acquisition. You remember, at that time....

**Mr. Speaker:** Is he objecting to the passing of Ordinance?

**Shri S. M. Banerjee:** It is all inter-linked. Before I lend my support to this Bill at the introduction stage, I want to seek certain clarifications.

**Mr. Speaker:** At this moment, only if you want to oppose the introduction, you can make out a case for it.

**Shri S. M. Banerjee:** I am coming to that.

**Mr. Speaker:** He may state briefly why he wants to oppose.

**Dr. M. S. Aney (Nagpur):** Usually at the stage of introduction, no opposition is made.

**Mr. Speaker:** Generally it is not done. But if the Member wants, he can oppose the introduction of the Bill.

**Shri S. M. Banerjee:** This Bill could have been brought without the Ordinance being issued on the 22nd October, when the Parliament was meeting on 3rd November.

**Mr. Speaker:** That objection can be taken when the Bill comes before the House. That is a different thing. At this stage the Bill is only being introduced.

**Shri S. M. Banerjee:** Please see the order paper....

**Mr. Speaker:** We are only introducing a Bill, but he jumps to the next stage; that would come afterwards.

The question is:

"That leave be granted to introduce a Bill to provide for the acquisition of the undertaking of the Metal Corporation of India Limited for the purpose of enabling the Central Government in the public interest to exploit, to the fullest extent possible, zinc and lead deposits in and around the Zawar area in the State of Rajasthan and to utilise those minerals in such manner as to subserve the common good."

*The motion was adopted.*

**Shri Sanjiva Reddy:** I introduce the Bill.

12.18 hrs.

STATEMENT RE: METAL CORPORATION OF INDIA (ACQUISITION OF UNDERTAKING) ORDINANCE

**The Minister of Steel and Mines (Shri Sanjiva Reddy):** I beg to lay on the Table an explanatory statement giving reasons for immediate legislation by the Metal Corporation of India (Acquisition of Undertaking) Ordinance, 1965, as required under Rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha. [Placed in Library. See No. LT-5127/65].

**Mr. Speaker:** Mr. Banerjee's objection is that no Ordinance was necessary when the House was to meet on 3rd November. This would be discussed when we take up the Bill.

**Shri S. M. Banerjee (Kanpur):** Kindly hear me, Sir. My basic objection is that an Ordinance should not

[Shri S. M. Banerjee]

be issued when the Government knows that the session is fast approaching. I know there was a seven-day discussion on this point on Land Acquisition; it was ultimately brought in the form of a Bill. On 22nd October, 1965, this Ordinance was issued. It was said in the Ordinance that Government was in need of zinc and lead and on 14th September, 1965, the control order was issued. I am surprised—I want the Hon. Minister to correct me if I am wrong—that not an ounce of—no question of tonnes—zinc or lead was required for Defence purposes. This Corporation has now been taken over by the Government. I want to know whether one of the big industrialists of this country wanted to negotiate and take over the Corporation. Of course, he could not take it. I also want to know whether after this a new corporation is going to be formed by Government with its registered office in Rajasthan. Is this corporation going to be a wholly Government organisation or are big businessmen like Birlas also going to be associated with it? If another businessmen is being brought in, then I want to know the reason for the same. I would also like to know whether Government had a desire to nationalise the whole thing or it has been taken over because some other businessman is interested.

**Mr. Speaker:** This is not the stage when that can be discussed.

**Shri S. M. Banerjee:** They should tell us why the ordinance was issued, and why zinc and lead was not being lifted.

**Mr. Speaker:** An Ordinance had been passed, and now a Bill has been introduced in its place to be passed by this House so that it could replace that Ordinance. The hon. Member can take up all these points at the stage when the Bill is taken up.

**Shri S. M. Banerjee:** It is necessary to take them up now. I do not

object to the Bill, but I would like to know the necessity for having passed that ordinance when the session was approaching. . .

**Mr. Speaker:** That could be discussed when the Bill comes up.

**Shri S. M. Banerjee:** Previously, you allowed the hon. Minister to reply at least.

**Mr. Speaker:** I shall give the hon. Member an opportunity when the appropriate occasion comes.

**Shri S. M. Banerjee:** My basic objection is this. What was the necessity for this Ordinance when the House was going to sit? . . .

**Mr. Speaker:** Now, Dr. K. L. Rao.

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12.22 hrs.

**MOTION RE: PAYMENT TO WORLD BANK AND RELEASE OF WATER UNDER INDUS WATERS TREATY**

**The Minister of Irrigation and Power (Dr. K. L. Rao):** I beg to move. . . .

**Shri Nath Pai (Rajapur):** Before the hon. Minister proceeds with his motion, I would like to ask for one small explanation. It seems that Government are determined to play down the importance of the subject-matter which the House is called upon to discuss now. The Ministry headed by Dr. K. L. Rao has very little to do with the payment; the subject-matter is germane to the question of our relationship with Pakistan. We had thought that Government would take it up very seriously, because the whole House and the whole country is agitated over it; it is not a technical matter with which the Ministry of Irrigation and Power is concerned, but we think that it is a political issue; it is an